

Wednesday, July 10, 1867

**COUNCIL OF GOVERNOR GENERAL
OF
INDIA**

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*Abstract of the Proceedings of the Council of the Governor General of India,
assembled for the purpose of making Laws and Regulations under the pro-
visions of the Act of Parliament 24 & 25 Vic., cap. 67.*

The Council met at Simla on Wednesday, the 10th July 1867.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, *presiding*.

His Excellency the Commander-in-Chief, G. C. S. I., K. C. B.

The Hon'ble H. Sumner Maine.

The Hon'ble G. Noble Taylor.

The Right Hon'ble W. N. Massey.

The Hon'ble Major General Sir H. M. Durand, C. B., K. C. S. I.

The Hon'ble John Strachey.

CHIEF COMMISSIONERS' POWERS BILL.

The Hon'ble MR. MAINE presented the Report of the Select Committee on the Bill to enable the Governor General of India in Council to delegate to a Chief Commissioner any power conferred on a Local Government by an Act of the Governor General of India in Council.

MADRAS SALT BILL.

The Hon'ble MR. MAINE also moved for leave to introduce a Bill to repeal Act No. XIX of 1866 in the places to which the Madras Salt Excise Act, 1867, may be made applicable. He said the Bill was rendered necessary by a merely technical difficulty. In July 1866, His Excellency the Governor-General had given permission for the introduction of a Bill into the local legislature of Madras, to legalize the adoption of the excise system of salt revenue on the western coast of that Presidency, and there to fix, subject to the approval of the Government of India, the rate of duty on imported salt, and the selling price of such salt as the local Government might continue to import and sell at their own depots. But his Right Hon'ble friend Mr. Massey had recently carried a measure through the Council to enhance the price of salt sold in Madras by Government. For this purpose that measure (Act XIX of 1866) substituted a new Section for Section 43 of Act No. VI of 1844. The Madras legislature now desired, under the circumstances mentioned in their Bill, to get rid of both Acts, and here arose the difficulty. They were able to repeal the

latter Act, but not the former, as it had been passed by the Council of the Governor General since 1861. The present Bill was therefore necessary in order to repeal Act XIX of 1866, and thus to remove the obstacles which lay in the way of the legislation proposed in the Madras Council.

The Motion was put and agreed to.

SALTPETRE ACT AMENDMENT BILL.

The Right Hon'ble Mr. MASSEY presented the Report of the Select Committee on the Bill to amend Act No. XXXI of 1861 (to regulate the manufacture of Saltpetre and the sale of Salt eduved in the refinement thereof).

The Council adjourned till 17th July 1867.

SIMLA, }
The 10th July 1867. }

WHITLEY STOKES,
Asst. Secy. to the Govt. of India,
Home Department (Legislative).